

**Misc. Crl. (bail) Case No.392/2020**

**19-11-2020**

Case record received on transfer for disposal.

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused person namely Habibur Rahman who was arrested and detained in Tezpur jail Hazot in connection with Tezpur P.S. case No. 1585/2020 (corresponding G.R. Case No. 2563/2020) U/s 420/406/395 of IPC.

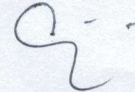
Case diary, as called for, has been received and perused the same. Also heard Id. Counsel for both the sides.

On perusal of the materials available in the case diary I am of the considered view that the accused does not deserve to be granted bail at this stage of investigation.

Consequently, the prayer for bail for the accused person stands rejected.

Let the case record be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)  
Additional Sessions Judge  
Sonitpur, Tezpur

**Addl. Sessions Judge  
Sonitpur, Tezpur**

*CD sent to o/c Tzp P.S. through P.I. Tezpur 19.11.20*